

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3109  
ANSWERED ON:27.07.2009  
ADMISSION TO BPL STUDENTS IN PRIVATE AND PUBLIC SCHOOLS  
Rajendran Shri C.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether any direction/order has been issued by the Government to public and private schools to admit at least 20 per cent students in their schools from students belonging to below poverty line families and to provide them free education;
- (b) if so, the details thereof;
- (c) whether the Government has decided to bear the educational expenditure of these students;
- (d) if so, the details thereof;
- (e) the extent to which the public and private schools have adhered to the directions; and
- (f) the action taken/proposed to be taken against the defaulting schools in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (f): The Right of Children to Free and Compulsory Education Bill, 2009, inter alia, contains provision that an unaided school, not receiving any kind of aid or grants to meet its expenses from the appropriate Government or the local authority, shall admit in class I, to the extent of at least twenty-five per cent of the strength of that class, children belonging to weaker sections and disadvantaged groups in the neighbourhood and provide them free and compulsory elementary education. The Bill further makes provisions regarding reimbursement of expenditure so incurred by such schools to the extent of the per child expenditure incurred by the State, or the actual amount charged from the child, whichever is less, subject to certain conditions. The aforesaid Right of Children to Free and Compulsory Education Bill, 2009 is before the Parliament and the provision of 25% admission of poor students from the neighbourhood in such schools will come into effect only after its enactment.